

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 49 (RE-2001)/1997-2000
NEW DELHI DATED THE 5th MARCH, 2002

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992) read with Paragraph 1.3 and 4.11 of the Export and Import Policy, 1997-2002 (incorporating amendments made upto 31.3.2001), the Central Government hereby makes the following amendments in the “ITC(HS) Classifications of Export and Import Items, 1997-2002 (incorporating amendments made upto 31st August, 1998)” and as amended from time to time:-

- (i) The condition of quantitative ceiling as mentioned in column 4 of Table B of Schedule 2 against Code No. 1001 in respect of (a) wheat and wheat products, (b) grain and flour of Barley, Maize, Bajra, Ragi and Jowar (excluding Hybrid Jowar grown as Kharif Crop) stands deleted.
- (ii) The condition of quantitative ceiling as mentioned in column 4 of Table B of Schedule 2 against Code No. 0402 in respect of butter stands deleted.
- (iii) The condition of registration of contracts with the APEDA as mentioned in Column 4 of Table B of Schedule 2 against Code No. 1006 in respect of Rice Non-Basmati stands deleted.
- (iv) The entry at Code No. 0713 in respect of pulses, all types including lentils, grams, beans and flour made therefrom in Table B of Schedule 2 stands deleted.

In view of above amendment, the pulses, all types as mentioned above are freely exportable without any packaging restrictions under ITC (HS).

2. The entries of above items mentioned in Appendix 1 to Schedule 2 of ITC (HS) Classification at Sl. No. 12 (i) and (ii), 29 and 36 shall also stand deleted, in consonance with specific conditions of relaxations mentioned in Para 1.

- (3) This issues in Public interest.

(N.L. LAKHANPAL)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO SECRETARY TO THE GOVT. OF INDIA

Copy to all concerned, by order etc.

(A.K. SRIVASTAVA)
DY.DIRECTOR GENERAL OF FOREIGN TRADE